

tobacco products. Under the Prevention of Food Adulteration Rules, 1995, a Warning 'Chewing of tobacco is injurious to health' is mandatory.

(d) and (e) It has been decided to bring forward a comprehensive legislation which would inter-alia include specific provisions regarding Statutory warnings on packages of various tobacco products.

Death Due to Poisonous Flour

2377. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether 14 persons have reportedly died due to consumption of poisonous flour in Shahjahanpur, Uttar Pradesh;

(b) if so, the details thereof; and

(c) the action being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) As per information received from the Government of Uttar Pradesh, 12 persons died and 35 patients were admitted, after a case of suspected food poisoning from wheat flour and vegetable consumed in District Hospital, Shahjahanpur. This flour had been purchased from two shops in village Hathoura Bujurg under Primary Health Centre, Bhawal Khera - 5 persons were arrested by the District administration and FIRs have been lodged against them. A magisterial enquiry has also been instituted under Section 176 of I.P.C.

[English]

World Bank Assistance for IPT, Bangalore

2378. SHRI S.D.N.R. WADIYAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the World Bank assistance was obtained for the construction of new building of Government Institute of Printing Technology at Bangalore;

(b) if so, the amount of World Bank assistance received;

(c) whether the Karnataka Government had sent any proposal for World Bank assistance for equipment procurement also;

(d) if so, the amount sought for; and

(e) the steps taken by the Government to get the World Bank assistance?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) Yes, Sir.

(b) Rs. 358.90 lakhs. As per the terms of assistance, the expenditure is to be initially incurred by the State Government of Karnataka which will be reimbursed by the World Bank.

(c) Yes, Sir.

(d) Rs. 75.00 lakhs.

(e) This institute is already under the project and World Bank assistance is being obtained through reimbursement of expenditure as per the norms of World Bank.

Audit Objections

2379. SHRI MANIKRAO HODLYA GAVIT :
SHRI I.D. SWAMI :
SHRI CHHITTUBHAI GAMIT :
SHRI DINESH CHANDRA YADAV :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Comptroller and Auditor General of India has raised serious objections regarding the purchase of expired goods by the Family Welfare Department of the Health and Family Welfare Ministry;

(b) if so, the details regarding the loss Government had to sustain in this regard; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) No expired goods have been purchased by the Deptt. of Family Welfare of the Ministry of Health and Family Welfare. The Comptroller and Auditor General of India had inspected the files relating to purchase and made certain observations. The Department of Family Welfare is in the process of finalising the comments on these observations.

(b) and (c) In view of reply to (a) above, question does not arise.

C.T. Scan Machines

2380. SHRI I.D. SWAMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether CBI had exposed a racket about a year ago regarding keeping the CT Scan machines of the major hospital out of order deliberately and referring the head injury cases to the private diagnostic centres; and

(b) if so, the details of the enquiry report submitted by the CBI on the allegations that the CT Scanners and ultra sound equipment were being kept out of order deliberately to give business to private diagnostic centres and the action taken on the CBI Report?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b) A note was sent by CBI to the Ministry on 2nd June, 95 regarding the allegation that equipments of major hospitals were deliberately kept out of order so as to give business to private diagnostic facilities. CBI had furnished a comparative chart of functioning of Ultra sound and C.T. Scanning Units and other charges at certain leading hospitals of Delhi for a period from January, 1992 to August, 1993 indicating the days on which equipments were not functioning and the variation of service contracts. The matter has been reviewed in the Directorate General of Health Services/Ministry and Instructions were issued to all the Central Government hospitals to inter-alia have a check done on the down time and the losses incurred by such excessive period of non use and to take measures to improve the system of maintenance of equipments. Government of NCT of Delhi was also advised similarly.

Rail-Cum-Road Bridge

2381. SHRI GEORGE FERNANDES : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have made available to the Ministry of Railways the requisite funds to complete the work of the road bridge which was to be a part of the rail-cum-road bridge between Chitauni and Bagaha over the Gandak river;

(b) if so, when;

(c) if not, the reasons therefor;

(d) whether Government are aware that there has been a commitment between the Ministry of Water Resources and the Bihar Government and the Uttar Pradesh Government to construct this road bridge; and

(e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (e) The Ministry of Water Resources has released an amount of Rs. 5 crore during 1982 and a further amount of Rs. 2.1 crore during 1992 towards the cost of construction of river training works of Chitauni Bagaha Rail-Cum-Road Bridge. This release was made as per decision taken by the Planning Commission to share the cost of river training works between Government of India, Government of Uttar Pradesh and Government of Bihar in the ratio of 5:3:2.

A provision of Rs. 22.53 crore has been made in the revised budget estimate of this Ministry for making full payment to the Ministry of Railways during 1996-97 for the above works as demanded by the Ministry of Railways. The amount would be released to the Railways during the current financial year.

[Translation]

Adoption of Children by Central Adoption Resource Agency

2382. SHRIMATI SHEELA GAUTAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the time since when the Central Adoption Resource Agency has been functioning in the country;

(b) the State-wise number of children adopted during the last three years through this Agency;

(c) whether approval has been accorded for implementation of any central scheme to encourage adoption of children in the country;

(d) if so, whether mode of implementation of this scheme has been decided;

(e) if so, the details thereof; and

(f) the amount allocated for this scheme during the current year?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) In pursuance of the directions the Supreme Court of India, Ministry of Welfare has set up Central Adoption Resource Agency (CARA) on 28.6.90.

(b) The details of children given in Adoption during the last three years 1994, 1995 and 1996 through Voluntary Agencies recognised by CARA are furnished in the given statement.

(c) to (e) The Government of India, Ministry of Welfare has been implementing the Central Sector Scheme of Assistance to Homes (Shishu Greh) for infants to promote in-country adoption since 1992-93. Assistance is given to voluntary organisations under the scheme to meet the expenditure for recurring and non-recurring items to the extent of 90% to be borne by the Government of India and 10% to be met by the organisation itself out of their own resources.

A Home may be set up for a unit of 10 children in the age group of 0-6 years. The grant-in-aid may be given to non-governmental registered voluntary organisations engaged in the field of child welfare or the Indian Social/Child Welfare agencies with a view to promote in-country adoption under the scheme. The outlay for one Home is estimated to be Rs. 2,95,200/- (Rs. 3,28,000/- minus Rs. 32,800/- being 10% of total cost of Rs. 3,28,00/-).

The grant is provided in two instalments annually on the recommendations of the State Government.

(f) The Plan outlay for the current year is Rs. 100.00 lakhs for the Scheme.